

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA No.17/98 in OA No.1304/94

DATE OF ORDER : 03-04-1998.

Between :-

1. The Secretary, M/o Defence,
Govt. of India, New Delhi.
2. The Director of Naval Armament
Inspection, Naval Headquarters,
New Delhi.
3. The Chief Inspector of Naval
Armament Inspectorate of Naval
Armament, Visakhapatnam.
4. The Controlierate of Naval Armament
Inspection, PO Kanchanbagh,
Hyderabad-500 258.

... Applicants/Respondents

And

1. M.Ganesh Babu
2. J.Jayaraj
3. P.Jagadish Prasad
4. M.Radhakrishna
5. SV Ramana Murthy
6. S.Surya Pratap
7. E.Anthony
8. VL Narayana
9. PS Prakasa Rao
10. B.Subramanyam

... Respondents/Applicants

Counsel for the Applicants : Shri V.Rajeshwara Rao, CGSC

Counsel for the Respondents : Shri K.Sudhakar Reddy

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

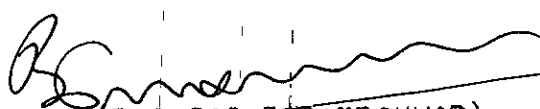
(Order per Hon'ble Shri R.Rangarajan, Member (A)).

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri V.Rajeshwar Rao, standing counsel for the review applicants and Sri K.Sudhakar Reddy, counsel for the review respondents.

2. This Review Application is on similar lines as RASR 4137/97 decided today. For the reasons stated in the order of that RASR, this RA is also liable to be dismissed.

3. The learned counsel for the respondents submits that the similar case of Casual Labourers in other OAs numbering about 5, a different view point was taken and hence the reason that was given in other OAs holds good in this case also. We do not see this contention an adequate reason in not adhering^{to} the decision given in RASR 4137/97 in OA 1399/97. For reason stated in RASR 4137/ in OA 1399/97 this RASR is also dismissed. No costs.



(B.S. JAI PARAMESHWAR)
Member (J)

3498



(R. RANGARAJAN)
Member (A)

Dated: 3rd April, 1998.
Dictated in Open Court.


D.R.

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